

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
JAMMU, the 30th JANUARY, 2024

S.O 76 .—In exercise of the powers conferred by Article 233 read with proviso to Article 309 of the Constitution of India, the Lieutenant Governor in consultation with the High Court of Jammu and Kashmir and Ladakh hereby make the following amendments in the Jammu and Kashmir Higher Judicial Service Rules, 2009; namely:—

1. In rule 2(c), for the words “Common High Court of Jammu and Kashmir” the words “High Court of Jammu and Kashmir and Ladakh” shall be substituted.
2. In rule 18, in clause(i), the sign full stop (.) at the end shall be substituted by sign colon (:) and thereafter the following proviso shall be inserted: —

“Provided that w.e.f 01-01-2020 there shall be 35% of the total number of posts in the cadre of the service carrying Selection Time Scale pay”.

3. In rule 19, in clause(i), the sign full stop (.) at the end shall be substituted by sign colon (:) and thereafter the following proviso shall be inserted: —

“Provided that w.e.f 01-01-2020 there shall be 15% of the total number of posts in the cadre of District Judges carrying Super Time Scale of Pay”.

4. In rule 25, after entry 3, the following proviso shall be inserted: —

Asst. Secy

"Provided that for the figure and sign "25%" appearing in entry 2 and figure and sign "10%" appearing in entry 3, the figure and sign "35%" and "15%" shall be substituted respectively".

5. For **Schedule-A**, the following shall be substituted, namely: —

Schedule-A
(see rule 3)

The authorized strength of the service is as follows:

Description of posts	No. of posts
District and Sessions Judge	89 posts
Permanent	75 posts
Temporary	14 posts
District Judges (Entry Level) Additional District Judges	45 posts
Selection Grade Scale(35% of the cadre strength of the District Judges)	31 posts
Super Time Scale(15% of the cadre strength of the District Judges)	13 posts

By order of Lieutenant Governor.

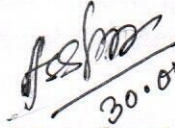
Sd/-
(Achal Sethi)
Secretary to Government
Dated. 30 -01-2024.

No: Law-Jud/130/2023-10.

Copy to the:

1. Financial Commissioner (Additional Chief Secretary) Home Department.
2. Principal Secretary to the Lieutenant Governor, J&K, Jammu.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.

4. Commissioner Secretary to Government, General Administration Department. This is with reference to **Administrative Council Decision No.09/01/2024 dated 18-01-2024.**
5. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu.
6. Secretary, Law and Justice, Union Territory of Ladakh.
7. Director, Archaeology, Archives and Museums, J&K, Jammu.
8. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
9. Private Secretary to Chief Secretary, J&K for information of Chief Secretary.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
11. I/C Website, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.


30.01.24

(Ashish Gupta)

Additional Secretary to Government